

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 347/GT/2014**

Subject : Determination of generation tariff of Mejia Thermal Power Station Unit I to III (3 x 210) for the tariff period 2014-19 under the terms of the (Central Electricity Regulatory Commission) Tariff Regulations, 2014.

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation Limited (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited and another

Parties present : Shri D. K Aich, DVC  
Shri A. Biswas, DVC

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The petition has been filed for determination of generation tariff of Mejia Thermal Power Station Unit I to III (3 x 210) for the 2014-19 tariff period.
- b) The tariff for the 2009-14 tariff period based on the actual additional capital expenditure for the period 2009-10, 2010-11 and 2011-12 and projected additional capitalization for 2012-13 and 2013-14 was allowed vide order dated 9.7.2013 in Petition No. 269/GT/2012 in respect of Mejia Thermal Power Station. The petitioner has claimed true up of 2009-14 tariff period in Petition No. 465/GT/2014, which is under due consideration.

2. The Commission directed the petitioner to submit the basis of projecting additional O&M expenses for the 2014-19 tariff period on affidavit, by 13.6.2016, with advance copy to the respondents. The Commission further directed the respondents to file their reply by 30.6.2016 and the petitioner to file any rejoinder, if any, by 8.7.2016.



3. The Commission directed to list the matter for hearing on 11.7.2016. The Commission further directed the parties to comply with the specified timeline and observed that no further time will be granted in the matter.

By order of the Commission

-sd/-  
V. Sreenivas  
Dy. Chief (Law)

